

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 1210/2021

(Arising out of impugned final judgment and order dated 31-01-2018 in FA No. 406/2006 passed by the High Court Of Judicature At Allahabad)

MANOHAR LAL & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 32617/2021 - CONDONATION OF DELAY IN FILING
IA No. 32621/2021 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 32618/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 32619/2021 - EXEMPTION FROM FILING O.T.)

Date : 06-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Haraprasad Sahu, Adv.
Mrs. Anita Sahu, Adv.
Mr. Pranaya Kumar Mohapatra, AOR

For Respondent(s) Mrs. Aishwarya Bhati, A.S.G.
Mrs. Swarupama Chaturvedi, Sr. Adv.
Mrs. Sakshi Kakkar, Adv.
Mrs. Ruchi Kohli, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Chitvan Singhal, Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)